IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 08
(IB)-477(PB)/2022

IN THE MATTER OF:

Union Bank of India .... Petitioner/Applicant
Vs.
Smt. Puja Aggarwal .... Respondent

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 30.04.2024

CORAM:
JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP	:	Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Ishaan Dhingra
For the Respondent	:	Adv. Aditya Dewan, Adv. Sahil Chandra, Adv. Parth Tiwari

ORDER

IA-1111/2024

Mr. Karan Kohli, Ld. Counsel for the RP appears physically and seeks time to file rejoinder to the reply filed by the Respondent/Personal Guarantor.

At his request, list the matter **on 07.05.2024** with connected matters.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Shubham Pandya – 30.04.2024